

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 130/MP/2013**

Subject : Petition for compliance of section 39 of the Electricity Act, 2003 read with Regulations 2.8.1 (c) of Central Electricity Regulatory Commission (Indian Electricity Grid Code) (first amendment), Regulations, 2012 to ensure development of an efficient, co-ordinate and economical system of intra-State transmission lines for smooth flow of electricity from a generating station to the load centers and for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulations 5.2 (i) of CERC (Indian Electricity Grid Code) (first amendment) Regulations, 2010 for ensuring security of the Eastern Regional grid as well as the interconnected Indian grid.

Date of hearing : 19.12.2013

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri V.S Verma, Member  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : Eastern Regional load Despatch Centre, Kolkata

Respondents : Chairman, Jharkhand State Electricity Board & others

Parties present : Ms. Supriya Singh, NRLDC  
Ms. Jyoti Prasad, POSOCO  
Shri S. Kejriwal, ERPC

**Record of Proceedings**

The representative of NRLDC submitted that the person dealing with matter is not available due to personal difficulty and requested to adjourn the matter.

2. The representative of ERPC submitted that JSEB has agreed to implement all the protection system by 31.12.2013. In this regard, review meeting will be called in the month of January 2014.

3. None was present on behalf of the respondents despite notice.

4. The Commission directed ERPC to file on affidavit the status of implementation of the protection system by 31.1.2014.

5. The petition shall be listed for hearing on 18.2.2014.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)